

NOTIFICATION No. 57 / 2016

The District Judges mentioned in Column (1) below are transferred and posted to the posts mentioned against their names in Column (2) below:

| <i>S.No</i> | <i>Name and Designation (1) Thiru / Tmt. /Selvi</i> | <i>Transferred and Posted as (2)</i> |
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| 1 | P.Ravi, Principal District Judge, Pudukkottai. | II Additional District Judge, Cuddalore @ Chidambaram vice Thiru D.Kingsly Christopher, transferred. |
| 2 | K.Murali Shankar, Presiding Officer, Labour Court, Madurai. | Principal District Judge, Pudukkottai vice Thiru P.Ravi, transferred. |
| 3 | T.V.Thamilselvi, Judge, Family Court, Madurai. | Special District Judge, Special District Court to deal with MCOP Cases, Tiruchirappalli vice Thiru. S.Balarajamanickam, transferred. |
| 4 | A.Kayalvizhi, Principal Judge, Family Court, Chennai. | Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Kanniyakumari @ Nagercoil in the existing vacancy. |
| 5 | S.Senthil Kumaresan, V Additional Judge (TADA), City Civil Court, Chennai. | Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Tiruvarur in the existing vacancy. |
| 6 | M.Pitchammal, Additional District Judge & Presiding Officer, Special Court under E.C. Act, Pudukkottai. | Chairman, Permanent Lok Adalat, Tiruvallur in the existing vacancy. |
| 7 | N.Vasanthaleela, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Tiruppur. | XV Additional Judge, City Civil Court, Chennai vice Ms.G.Vijayalakshmi, transferred. |
| 8 | G.Vijayalakshmi, XV Additional Judge, City Civil Court, Chennai. | Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Tiruppur vice Ms.N.Vasanthaleela, transferred. |
| 9 | J.Mavis Deepika Sundaravadhana, XVI Additional Judge, City Civil Court, Chennai. | Additional District Judge, Krishnagiri in the existing vacancy. |

| <i>S.No</i> | <i>Name and Designation (1) Thiru / Tmt. /Selvi</i> | <i>Transferred and Posted as (2)</i> |
|--------------------|--|--|
| 10 | D.Kingsly Christopher, II Additional District Judge, Cuddalore @ Chidambaram. | Additional District Judge & Presiding Officer, Special Court under E.C. Act, Pudukkottai vice Ms.M.Pitchammal, transferred. |
| 11 | S.Meenakumari, XIV Additional Judge (CBI Cases), City Civil Court, Chennai. | Chairman, Permanent Lok Adalat, Tiruchirappalli vice Thiru K.Subramanian, transferred. |
| 12 | P.Benjamin Joseph, XIX Additional Judge, City Civil Court, Chennai. | I Additional District Judge, Erode in the existing vacancy. |
| 13 | K.Subramanian, Chairman, Permanent Lok Adalat, Tiruchirappalli. | Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Tiruvannamalai vice Thiru Rama Parthiban, transferred. |
| 14 | Rama Parthiban, Sessions Judge, Magalir Neethi Mandram (Fast Track Mahila Court), Tiruvannamalai. | Chairman, Permanent Lok Adalat, Chennai vice Thiru K.Ayyappan, transferred. |

**HIGH COURT, MADRAS.
DATED: 28.04.2016.**

**Sd/- T.RAVINDRAN,
REGISTRAR GENERAL.**

R.O.C.No.13/2016-Con.B2

OFFICIAL MEMORANDUM

Sub: Courts and Judges - District Judges - Transfer and Postings – Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No. 57 / 2016, dated : 28.04.2016.
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The District Judges, who have been transferred and posted in the High Court's Notification cited above, are required to hand over charge of their respective posts to any one of the nearest Principal District Judge / District Judge / Additional District Judge / Additional Judge, City Civil Court, Chennai, as the case may be, on 30.04.2016 A.N., and take charge of their respective new posts on or before 02.05.2016 F.N., without availing full joining time.

The Officers who have been transferred and posted in the same station in which they are now functioning, are required to take charge of their respective new posts, on 30.04.2016 A.N. / after handing over charge of their respective posts to their successors, as the case may be.

Thiru K.Ayyappan, District Judge, now functioning as Chairman, Permanent Lok Adalat, Chennai, who has been transferred in the High Court's Notification cited above, but not given posting, is required to handover charge of his post to his successor Thiru Rama.Parthiban, and then await posting orders.

The Officers who relieve the Officers under transfer, are required to hold full additional charge of the additional posts until the successors take charge or until further orders, as the case may be.

**HIGH COURT, MADRAS.
DATED: 28.04.2016.**

**Sd/- T.RAVINDRAN,
REGISTRAR GENERAL.**